



2026:AHC:5675

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 10 of 2026

Pradeep

.....Petitioner(s)

Versus

State Of U.P. And 10 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Bhim Sen Pandey, Kartikey Pandey
Counsel for Respondent(s)	:	C.S.C., Pankaj Kumar Gupta

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Learned counsel for the petitioner is permitted to make necessary correction in the array of the parties to the writ petition during course of the day.

2. Heard learned counsel for the petitioner, Mr. Mridul Kumar, learned Standing Counsel for the State-respondents and Mr. Pankaj Kumar Gupta, learned counsel for the respondent- Gaon Sabha.

3. The instant public interest litigation has been filed for the following reliefs:

"I. Issue writ, order or direction in the nature of Mandamus directing the respondents' authority to remove illegal occupation and construction of respondent no. 4 to 10 from Plot No. 206min/0.0790, 188/0.2000, 168/0.0840, 163/0.0170, 146min/0.4500, and 161/0.0440 situated in the Village Nipaniya, Village Panchayat Keshavpur, Tappa-Haveli, Pargana Nagar Paschim, Tehsil Harraiya, District-Basti."

4. Learned counsel for the petitioner submitted that the plot in question are recorded as banjar, navin parti, nali and khalihan as such illegal encroachment over the plot in question should be removed.

5. Instruction dated 8.1.2026 sent by the Tahsildar, Harraiya, Basti is taken on record.

6. Learned Standing Counsel on the basis of instruction dated 8.1.2026 submitted that seven cases have been registered in respect to the plot

nos.146, 161, 163, 168, 188, 206M and 13.1.2026/ 19.1.2026 are date fixed before the Tahsildar.

7. Learned counsel for the petitioner submitted that appropriate direction be issued for expeditious disposal of the aforementioned cases within time bound period.

8. I have considered the argument advanced by learned counsel for the parties and perused the records.

9. There is no dispute about the fact that seven cases under Section 67 of U.P. Revenue Code, 2006 have been registered against the persons who have been found in possession over the same. The particulars of the seven pending cases under Section 67 of U.P. Revenue Code, 2006 are as under:

"i. T202417140113299 (Gaon Sabha vs. Ram Krishna).

ii. T20101714183 (Gaon Sabha vs. Dharm Raj).

iii. T202417140113297 (Gaon Sabha vs. Arvind).

iv. T202417140113293 (Gaon Sabha vs. Ram Autaar).

v. T202417140113292 (Gaon Sabha vs. Rakesh and others).

vi. T202417140113294 (Gaon Sabha vs. Rajesh).

vii. T202417140113303 (Gaon Sabha vs. Siyaram)."

10. Considering the entire facts and circumstances of the case, the instant public interest litigation is finally ***disposed of*** directing respondent no.2/ Tahsildar, Harraiya, Basti to decide the aforementioned seven cases, under Section 67 of U.P. Revenue Code, 2006 in accordance with law after affording proper opportunity of hearing to the parties, expeditiously.

(Chandra Kumar Rai,J.)

January 9, 2026
Rameez